

Working Mechanism on Consultation and Coordination on India-China Border Affairs wherein they are guided by various agreements between India-China.

Opening of CGHS facility at Shimla, H.P.

†*132. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Government has accorded approval for Central Government Health Scheme (CGHS) facility in Shimla, Himachal Pradesh (HP) for working and retired Central Government employees and pensioners;

(b) whether approval from the Finance Ministry has been obtained for opening this CGHS dispensary; and

(c) if so, the place where Government intends to open this dispensary and by when?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (c) Approval of Ministry of Finance has been obtained and Government has accorded approval and issued orders on 19.11.2014 to open a CGHS Wellness Centre at Shimla, Himachal Pradesh.

Opening of CGHS Wellness Centre depends on the availability of suitable accommodation and therefore it is not possible to specifically indicate the place and the date of opening of the CGHS Wellness Centre in Shimla.

Black money stashed in foreign accounts

*133. SHRI ALOK TIWARI: Will the Minister of FINANCE be pleased to state:

(a) the amount of black money stashed away in foreign accounts brought back to India during the last six months, till date;

(b) whether Government proposes to deposit black money brought back/to be brought back from foreign countries in the accounts of every citizen of the country;

(c) whether black money brought back would also be deposited in accounts opened under Pradhan Mantri Jan-Dhan Yojana;

(d) if so, the details thereof along with estimated amount that would be deposited in the account of every individual; and

†Original notice of the question was received in Hindi.

- (e) if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) to (e) The Government is committed to take all possible measures to check the menace of black money in the country. These measures include putting in place robust legislative and administrative frameworks, systems and processes with due focus on capacity building and integration of information and its mining through increasing use of information technology.

The cases involving unaccounted or unreported income, inside or outside the country, taxable under the Income-tax Act, 1961, are investigated and appropriate action, including recovery of tax and interest, levy of penalty, institution of prosecution as applicable in the facts and circumstances of particular cases, is taken. Revenue so collected forms part of the overall revenue collection of the Government which is, *inter alia*, utilized for development of the country and welfare of citizens.

Mishaps involving naval submarines and ships

* 134. DR. T. SUBBARAMI REDDY: Will the Minister of DEFENCE be pleased to state:

- (a) the number of mishaps involving Naval submarines and ships taken place during the last three years and the details thereof;
- (b) the number of Navy personnel killed or injured, accident-wise;
- (c) the reasons behind these accidents and the preventive measures suggested in the subsequent inquiries/investigations;
- (d) the number of personnel rescued and the number of personnel still missing in the recent sinking of a Naval vessel; and
- (e) whether proper predictive maintenance routines are carried out in each vessel to avert such accidents, and if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) to (e) Since January, 2011, 24 mishaps have taken place involving Naval submarines and ships and 22 personnel have lost their lives. In addition, 4 personnel are still missing. The details are given in Statement (*See* below).

Boards of Inquiry (BoI) have been instituted in all cases. The findings of the completed BoIs indicate human error and technical issues as the reasons behind the mishaps. Corrective steps have been taken by Naval Headquarters with extensive checks